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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP (CAA) No. 24/NCLT/AHM/2018  
CA (CAA) No. 107/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018**

Name of the Company: Arfin India Ltd.

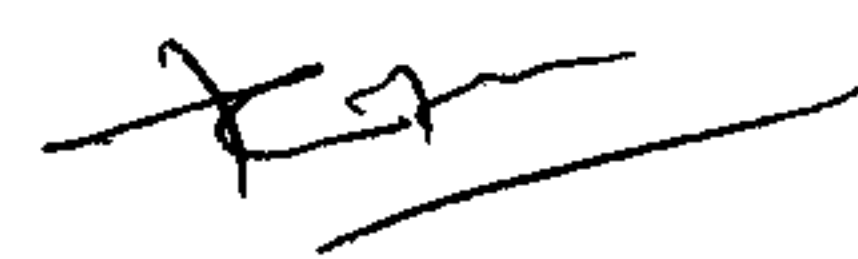
Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. NAVIN PAHWA  
WITH

SR. ADV

Petitioner



2. RITU SHAH  
FOR THAKKAR  
AND PAHWA

ADV.

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner. None present for Regional Director.

Proof of service of notice of date of hearing on Statutory authorities filed.

Proof of publication filed.

No representation received from public.

Reply filed by petitioner.

Counsel for petitioner filed original objection received by the Company from Mr. Bajranglal Agrawal.

Petitioner also filed response affidavit to the objections.

Objector not present.

Heard arguments of Learned Counsel for petitioner.

Order reserved.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 15th day of February, 2018.